

HIGH COURT OF CHHATTISGARH, BILASPUR

Updated Status Report of pending MPs/MLAs cases for the Month of August , 2025

Sr.	Name of District	Name of the Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Bilaspur	CJM, Bilaspur	2158/2015	State Vs Amitesh Rai & Others	147,427 IPC	Evidence and Fixed for 27/09/2025
2	Balodabazar	3 rd ADJ Balodabazar	39/2025	State Vs Kishore Navrandge & Ors. (Devendra Yadav (MLA))	Section 153(A), 505(1), 153(1)(B), 505(1) (C), 109,120(B),147, 148, 186, 353,332 333,307, 435, 436, 341, 427 IPC & 3,, 4 PDPP Act,	One case
3	Janjgir-Champa	CJM Janjgir	116/2025	Baleshwar Sahu	Section 147, 294,452,323, U/s 149,427 IPC	Application u/s 173(8) CRPC 193 BNS on argument
4	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	U/s 147, 148, 149, 109, 353, 332, 153(A), 186, 188, 295, 427, 120(B), 144, 152, 440, 452, 455, 295(K) IPC & 3 Prevention of Damage Property Act	For the evidence of the applicants and the presence of the remaining accused in relation to section 321 Cr.p.c. presented by the prosecution
		CJM, Kawardha	1592/2025 (Old No.456/2021)	State of C.G. Vs. Vijay Sharma & Ors. (Vijay Sharma -Sitting MLA)	U/s 147, 186, 353, 447 IPC & 3 Prevention of Damage Property Act	For the evidence of the applicants in relation to section 321 Cr.p.c. presented by the prosecution
5	Raipur	1. District & Additionl session Judge Raipur	Special Case No.01/2024	State Vs. Arunpati Tripathi & Others (Sitting MLA Kawasi Lakma)	420,467,, 648, 471, 120 B IPC and U/S 7 & 12 Prevention of corruption Act 1988, amendment Act 2018	Fixed for 06.09.2025
		2. Special Judge (Prevention of Money lounderig Act) Raipur	ED 03/2023	ED Vs. 1. Devendra Singh Yadav (Sitting) 2. Chandradev Prasad Roy (Former)	3, 4 Prevention of Money Laundering Act, 2002	Fixed for 27.09.2025
		3. Special Judge (Prevention of Money lounderig Act) Raipur	ED 05/2024	ED Vs Kawashi Lakhma	3, 4 Prevention of Money Laundering Act, 2002	Fixed for 04.09.2025
		4. 1 st Civil judge upper Class /Chief Judicial Magistrate Gariyaband (C.G.)	Case No. 666/2025	State of Chhattisgarh Vs. Damrudhar Pujari and other (Ex MLA)	341,147, IPC	Fixed for 11.09.2025
		5. 1 st Civil judge upper Class /Chief Judicial Magistrate Gariyaban(C.G.)	Case No. 667/2025	State of Chhattisgarh Vs. Ex. Govardhan Manjhi and other (Ex MLA)	341,147, IPC	Fixed for 11.09.2025

6. J.M.F.C. Rajn, Gariyaband, Raipur

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State of Chhattisgarh Vs. Rohit Sahu and others, 86, 147, 149, 341 IPC

Fix for 25/10/2025

6	Rajnandgaon	1. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 04/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468 IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 164/2021 में पारित आदेश दिनांक 08.03.2021 के आदेशानुसार स्थगित
		2. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 05/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 174/2021 में पारित आदेश दिनांक 09.03.2021 के आदेशानुसार स्थगित
		3. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 05/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 172/2021 में पारित आदेश दिनांक 09.03.2021 के आदेशानुसार स्थगित
		4. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 04/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	जवाब तर्क हेतु
		5. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 02/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	जवाब तर्क हेतु
		6. Principal Distict & Sessions Judge, Rajnandgaon	Cr. 06/2021	C.G. State Vs. Junied and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	जवाब तर्क हेतु

18.09.25
Registrar (Judicial)